House that the strike by the Postal employees and ED Agents stands withdrawn with effect from 5.00 P.M. of 10 December 1993. Having regard to the Honourable Members' concern expressed in this House, I had personally appealed to them to call off the agitation.

The strike has been called off without preconditions and the various pending demands of the Unions will be discussed with them. The package of benefils agreed to before the commencement of the strike will be given to them and orders will be issued immediately. Such of the demands as would be beyond the competence of my Ministry would be recommended for sympathetic consideration in the concerned Ministries at-an early date.

I have agreed to increase the interim relief from Rs. 35 per month announced earlier to Rs. 50 per month to every ED Agent. Furthermore, a few benefits have been slightly expanded to reflect the wishes of the employees better.

I would like to assure the Honourable Members and the citizens of this country through this FRome, that our efforts to give better postal services as well as to grant the justified demands of our employees will continue. I am sure that the entire Postal fraternity will make sincere efforts to restore normaley and maintain the high standards of postal services as they have been rendering in the past.

THE VICE-CHATRMAN (SYED SIB-TEY RAZI): The charifications, if any, on this statement would be taken up on some other day:

## MESSAGES FROM THE LOK SABHAcontd.

- (1) The Supreme Coast Jodges (Conditions of Service) Amendment Bill, 1993
- (2) The High Court and Supreme Court Judges (Conditions of Jarrine) Americanets \$10, 1993

## (3) The Public Fremines (Eviction of Unauthorised Occupants)

## Amendment Bill, 1993

SECRETARY-GENERAL: Sir, I have to report to the House the following measages received from th Dok Sabha, signed by the Secretary General of the Lok Sabha:

**(I)** 

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Supreme Court Judges (Conditions of Service) Ameridment Bill, 1993, as passed by Lok Sabha at its sitting held on the 11th December, 1993.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(2)

In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the High Court and Supreme Court Judges (Conditions of Service) Antendment Bill, 1993, as passed by Lok Sabha at its sitting held on the 11th December, 1993.

The Speaker has certified that this Bill is a Money Bill within the meating of article 110 of the Constitution of India."

(3)

"I am directed to infrom you that the public premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992, which was passed by Rajya Sabha at its sitting held on the 16th July, 1992, has been passed by Lok Sabha at its sitting held on the 11th December, 1993, with the following amendments :---

## Enacting Formula

1. Page 1, line 1,-

for "Party-Mird" substitute "Porty-

Clause 1

2. Page 1, line 4,-

for "1992" substitute "1993" Sir, I lay a copy of each of the Bills on the table of the House. THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): The House is now adjourned. We will meet again tomorrow at 11 a.m.

> The House then adjourned at twenty-eight minutes past six of the clock, till eleven of the clock, on Tuesday, the 14th December. 1993.